

## FORM NO. 4

(See Rule 42)

**In The Central Administrative Tribunal**  
**GUWAHATI BENCH : GUWAHATI**

**ORDER SHEET**  
**APPLICATION NO. OA 104 OF 1998**

Applicant(s) All India Telecom employees Union & Mr.  
 VS-

Respondent(s) Union of India & ORS

Advocate for Applicant(s) Mr. B.K. Sharma  
 Mr. S. Sharma

Advocate for Respondent(s) Mr. G. Sarma, Addl.  
 C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/BD No 029567 Dated 28-4-98  <u>for 24.6.98</u>  Requisite 4 copies have been filed.  <u>3/6/98</u>	10.6.98  nkm	On the prayer of Mr U.K. Nair, learned counsel, on behalf of the learned counsel for the applicant the case is adjourned for consideration of admission to 17.6.98.
	17.6.98	This application has been submitted by the applicants who are casual labour paid in Muster Roll. They have submitted representation before the competent authorities of the respondents requesting them for regularisation. This representation dated 17.1.1998 has not been disposed of by the respondents. In the facts and circumstances I consider that this application needs not be admitted

✓ 31/6/98  
 Registrar

contd.

## Notes of the Registry

## Date

## Order of the Tribunal

17.6.98

at present for consideration on merit but it is to be disposed of with directions to the respondents.

Accordingly the application is disposed of with a direction to the respondents No.3 and 4 to dispose of the representation of the applicants with a speaking order within 30.9.1998.

Liberty granted to the applicants to submit fresh O.A. thereafter, if they so desire.

Application is disposed of. No order as to costs.

602  
Member

26.6.98

Copies of the order have been sent to the D/Secy for sending the same to the parties through Regd. with A.D.

St. issued vide No. 1781-1785  
dt. 29-6-98

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